

Damodar Valley Corporation Enquiry Committee Report. [Placed in Library See No. S-94/57]

**AMENDMENTS TO ADMINISTRATION OF
EVACUEE PROPERTY (CENTRAL)
RULES**

The Parliamentary Secretary to the Minister of Rehabilitation and Minority Affairs (Shri P. S. Nasker): Sir, on behalf of Shri Mehr Chand Khanna I beg to lay on the Table, under sub-section (4) of Section 56 of the Administration of Evacuee Property Act, 1950, a copy of the Notification No S.R.O. 667 dated the 2nd March, 1957, making certain amendments to the Administration of Evacuee Property (Central) Rules, 1950. [Placed in Library See No S-95/57]

**ANNUAL REPORT AND ACCOUNTS OF
HINDUSTAN HOUSING FACTORY
(PRIVATE) LIMITED**

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): Sir, I beg to lay on the Table, under sub-section (1) of Section 639 of the Companies Act 1956, a copy of the Annual Report and Accounts of the Hindustan Housing Factory (Private) Limited for the year ending 31st July, 1956 [Placed in Library See No S-96/57]

**REPORT OF REHABILITATION FINANCE
ADMINISTRATION**

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table, under sub-section (2) of section 18 of the Rehabilitation Finance Administration Act, 1948, a copy of the Report of the Rehabilitation Finance Administration for the half year ended the 31st December, 1956 [Placed in Library See No S-97/57]

**STATEMENT SHOWING PROGRESS OF
ACTION TAKEN UNDER SECTION 34(1A)
(OF THE INDIAN INCOME-TAX ACT**

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table a copy of the statement showing progress of action in cases

dealt with under section 34 (1A) of the Indian Income-Tax Act, 1922, upto 31st May, 1957, in pursuance of an assurance given on the 18th September, 1954 during the discussion on the Indian Income-Tax (Amendment) Bill, 1954 [Placed in Library. See No S-93/57]

**AMENDMENTS TO THE CENTRAL EXCISE
RULES**

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications making certain further amendments to the Central Excise Rules, 1944 —

(1) SRO 1591, dated the 16th May, 1957, and

(2) SRO 1767, dated the 1st June, 1957

[Placed in Library See No S-99/57]

CORRECTION OF ANSWER TO SUPPLEMENTARY QUESTION

The Deputy Minister of Planning (Shri S. N. Mishra): Sir, with your permission I would like to correct a statement which I made in reply to a supplementary arising out of Starred Question No 12 today. The time-limit for the submission of the annual plans by the States in complete details, is the end of May and not the end of March.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir I lay on the Table the following four Bills passed by the Houses of Parliament during the First Session of Second Lok Sabha and assented to by the President since a report was last made to the House on the 13th May, 1957 —

- (1) The Provisional Collection of Taxes (Temporary Amendment) Bill, 1957.